

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

ORDER SHEET

Original Application No. 73 of 2002

Applicant (s). Sudhir Kumar Mukherjee Respondent (s). L. M. P. J. Indiasen

Advocate for Applicant (s). M/s. A. S. Nandy Advocate for Respondent (s). M/s. S. B. Jena
T. Siora
O. N. Ghosh

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

L.P.O/B.D. for Rs.50/- filed
for Registration please.R. Taylor
S.O.For Admissioon - Copy
of O.A served.D.S.
14/2/02

Bench

REGISTER

A. J. T. 2002
Registrar

1. ORDER DATED 18-2-2002.

Heard Mr. A. S. Nandy, learned counsel for the applicant and Mr. S. B. Jena, learned ASC for the Respondents at length.

The applicant was appointed as Gr. III fitter on 2.9.63. He gained further promotions to the posts of Grade II fitter and Gr. I fitter w.e.f. 1.8.1991 and 3.7.1995 respectively vide Annexures-2 and 3. His grievance is that consequent upon his promotion to Gr. I fitter's post w.e.f. 3.7.85, his salary has not been correctly fixed right upto 15.4.98. W.e.f. 15.4.98 he has been correctly placed in the pay grade of Rs. 5000-8000/- and the designation

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Free copy of the order dt. 18.2.02 with O.A. copy issued to all respondents by post. The same copy of order given to both counsel.

Rajendra
22/2/02

Rajendra
22/2/02

S.O

Dispose matter.

MA. 338/02 for
time to implement
the order. Copy
not served.

on memo.

Rajendra
22/2/02

Bench

Free copy of
the order
dt. 23.4.02 given
to the both
counsel.

Rajendra
26/4

Rajendra
26/4

S.O

given is master craftsman (Annexure-4). In order to seek redressal of his grievance, the applicant has filed representation on 19.3.2001 (Annexure-5) and 18.4.2001 (Annexure-6). There has been no response from the Respondents.

Having regard to the submissions made, we find that the interest of justice will be duly met if the present OA is disposed of at this very stage with a direction to the Respondents to dispose of the aforesaid representations with a speaking and reasoned order within a maximum period of two months from the date of receipt of a copy of this order. We direct accordingly.

A copy of the present O.A. will also be forwarded to the Respondents for consideration as a part of applicant's representation.

The OA stands disposed of in the aforesaid terms. No costs.

Manoranjan Mohanty
(MANORANJAN MOHANTY)
MEMBER (JUDICIAL)
18/02/2002

S.A.T. Rizvi
(S.A.T. RIZVI)
MEMBER (ADMN.)

KNM/CM.